

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 1033 of 1996

Allahabad this the 31st day of October 1996

Hon'ble Dr. R.K. Saxena, Member (Jud.)
Hon'ble Mr. D.S. Baweja, Member (Admn.)

Laljit Yadav, S/o Shri Ribai Yadava, R/o Village
and Post - Godhna, District, Azamgarh.

APPLICANT

By Advocate Sri Pradeep Verma

Vs.

1. Union of India through the Post Master General, Gorakhpur.
2. Senior Superintendent of Post Offices (Appar Dak Adhikshak), Azamgarh.

RESPONDENTS.

By Advocate Km. S. Srivastava

Q R D E R (Oral)

By Hon'ble Dr. R.K. Saxena, Member (J)

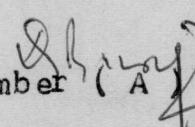
The applicant - Laljit Yadav has approached the Tribunal under Section 19 of the Administrative Tribunals Act, 1985 to seek the relief that the impugned order dated 12.9.1996 issued by the respondent no.2, be quashed and the respondents be also directed not to disturb the working of the applicant as E.D.B.P.M., Godhna.

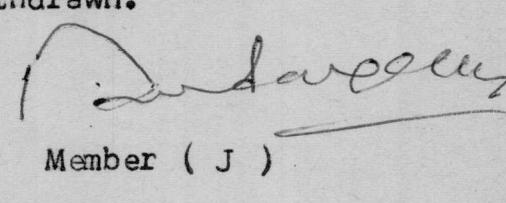
2. The matter was admitted on 26.9.96 and the notices were issued to the respondents. The counter-reply could not be filed but, Km.S. Srivastava put in appearance for the respondents. The matter was listed for completion of pleadings on 22.11.1996. In the

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meantime, the M.A. 2101/96 has been moved on behalf of the applicant that the relief which was sought, was already granted by the respondents to him on 09/10/96. The prayer made, therefore, is that the O.A. be dismissed as withdrawn.

3. In view of the facts as mentioned above, the O.A. is dismissed as withdrawn.


Member (A)


Member (J)

/M.M./